

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 15.12.2015

OA No. 291/00791/2015

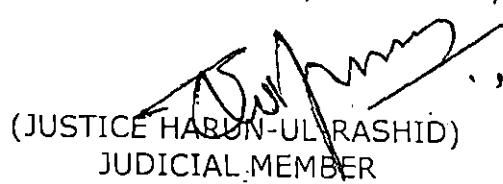
Mr. P.N. Jatti, counsel for applicant.

The Original Application is filed seeking a direction directing the respondents not to post any junior officer on the post of Head of Office RVTI Jaipur and the present Head of Office Mahima Totla be allowed to continue as Head of Office till the regular appointment of the Head of Office.

The O.A. is filed being aggrieved by the alleged wrong act of posting the junior officer as Head of Office. The applicant submitted a representation dated 11.12.2015 (Annexure A/1) before the Joint Director of Training / HOD-RVTI, Jaipur requesting to permit the applicant to continue as Head of Office and a further request not to give the charge of Head of Office to any junior officer.

Since the representation of the applicant dated 11.12.2015 (Annexure A/1) is pending consideration before the respondent no. 4, this Tribunal is not inclined to examine the merits of the contentions raised in the O.A. It is for the respondents to examine the grievances of the applicant and pass appropriate orders.

In the facts and circumstances noticed above, the Original Application is disposed of directing the respondent no. 4 to consider and pass a reasoned and speaking order on representation of the applicant dated 11.12.2015 (Annexure A/1) within a period of two months from the date of receipt of a copy of this order. The applicant shall produce a copy of this order along with complete copy of paper book/OA before the respondent no. 4 within a period of fifteen days from today.


(JUSTICE HABIB-UL-RASHID)
JUDICIAL MEMBER

Kumawat